

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 22
(IB)-550(PB)/2023

IN THE MATTER OF:

PKR Energy Ltd

... Applicant/Petitioner

Order under Section 59 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 03.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Liquidator : Mr. Sanjeev Kumar Liquidator
For Respondent : Ms. Jyoti Khurana, Adv.

ORDER

Ld. Counsel Mr. Sanjeev Kumar for the Liquidator appeared through VC and submitted that he had filed clarification in respect to the order dated 01.05.2024, which has been uploaded on the DMS/E-portal.

Ld. Counsel Ms. Jyoti Khurana for the ROC also appeared through VC and submitted that a report on behalf ROC has also been filed and they have stated no objection to the petition.

Order in the matter has already been reserved.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)